

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. ST/564 /2007-SM[BR]

Date 28/01/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S BHARAT SANCHAR NIGAM LTD.BHARTATPUR
KRISHNA NAGAR, BHARATPUR[RAJ.]

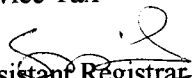
M/S BHARAT SANCHAR NIGAM LTD.BHARTATPUR

Appellant

Vs
Respondent

C.C.E. JAIPUR I

I am directed to transmit herewith a certified copy of Final order No. 185/2008-SM[BR] dated 14.1.2008 passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent
C.C.E. JAIPUR I
N.C.R.BUILDING, STATUE CIRCLE, "C" SCHEME,
JAIPUR 302005.
2. Adv. / Consult SHRI, RADHEY LAL GUPTA ADV.
8, GIRRIJ COLONY , BHARATPUR[RAJ.]
3. S.D.R.
4. ~~J.C.D.R.~~
5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New
7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301
9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,
12. Co, Law Institution
13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE
TAX APPELLATE TRIBUNAL,
WEST BLOCK NO. 2, R.K. PURAM,
NEW DELHI**

PRINCIPAL BENCH, NEW DELHI

SERVICE TAX APPEAL No. 564 of 2007-SM

[Arising out of Order-in-Appeal No. 123(GRM)ST/JPR-1/2007 dated 27.06.2007 passed by the Commissioner (Appeals), Customs & Central Excise, Jaipur]

For approval and signature:

Hon'ble Mr. S.S. Kang, Vice President

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	/ R O
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities?	

M/s. Bharat Sanchar Nigam Ltd.

Appellants

Vs.

CCE, Jaipur

Respondent

Appearance:

Shri B.S. Suhag, Departmental Rep. for the appellants,
Shri G.C. Babbar, Advocate, for the respondent

Coram:

Hon'ble Mr. S.S. Kang, Vice President

Date of Hearing: 14.01.2008

FINAL ORDER NO. 185 / of-5m (BR)
dated 14-1-08

Per S.S. Kang:

The appellants are Public Sector Undertaking and governed by the order passed by the Hon'ble Supreme Court in the case of ONGC vs. CCE, Calcutta, reported in 1992 (61) ELT 3. The requisite permission to pursue the appeal has not been filed by the appellants. In these circumstances, appeal is dismissed. However, the appellants shall have liberty to file application for restoration of appeal on production of necessary clearance from the COD.

(Dictated & pronounced in the Open Court.)

(S.S. KANG)
VICE PRESIDENT

Dated 15th January, 2008

RK